

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.174 of 2012 in
Appeal No. 77 of 2012

Dated : 3rd May, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Dwarikesh Sugar Industries Ltd. Appellant (s)
Versus
Executive Engineer Electricity Transmission
Division UPPTCL & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. Buddy A. Ranganadhan &
Counsel for the Respondent(s): Mr. Daleep Kumar Dhayani for
Mr. Pradeep Misra

ORDER

IA No.174 of 2012
(Appl. for directions)

Issue notice. Dasti service is permitted.

Mr. Daleep Dhyani, the learned counsel undertakes to file Vakalatnama in the Appeal as well as in I.A. Nos. 174 of 2012 & 151 of 2012.

It is noticed that when the application for stay is pending before this Tribunal and that too after notice in this Petition issued on 26.04.2012, was served upon the Respondents on 27.04.2012, it is very unfortunate that the respondent has deducted Rs.2.36 Crores from the December month Bill of the Appellant,

without filing the reply to the notice ordered returnable on 07.05.2012.

However, we want to pass an Order in this I.A. after hearing the other side, with reference to the refund of the deducted amount.

Post this I.A. along with Appeal No. 77 of 2012 on 07.05.2012.

(Rakesh Nath)
Technical Member
ts/mk

(Justice M. Karpaga Vinayagam)
Chairperson